

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4324
ANSWERED ON:22.03.2013
ENCROACHMENT IN NORTH EASTERN REGION
Bwiswmuthiary Shri Sansuma Khunggur

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the application of the provision of Section 2(O) of the "Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006" in the North-Eastern Region with special mention to Autonomous District Council areas including Bodoland Territorial Areas District in Assam has resulted in unwanted indulgence in encroachment by other non-indigenous, non-scheduled tribes and outsiders;

(b) if so, the facts thereof; and

(c) the remedial steps being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH)

(a): No, Madam. The Ministry of Environment & Forests has informed that no report has been received from the North Eastern Region including Assam regarding unwanted indulgence in encroachment by other non-indigenous, non-Scheduled Tribes and outsiders.

(b) & (c): Do not arise in view of reply to part (a), above.